

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 269 of 1996.

Friday this the 8th day of March, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

S. Prakash,  
Stenographer Grade-III,  
All India Radio,  
Devikulam.

.. Applicant

(By Advocate Shri. Ajith Narayanan)

Vs.

1. Union of India, represented by  
the Secretary, Ministry of  
Information and Broadcasting,  
New Delhi.

2. Director General(News)  
News Service Division,  
All India Radio, New Delhi.

3. The Station Director,  
All India Radio, Devikulam.

4. The Station Director,  
All India Radio, Calicut.

5. The Station Director,  
All India Radio,  
Thiruvananthapuram.

6. Mr. P.B. Unnikrishnan,  
Stenographer Grade-III,  
All India Radio, Calicut.

.. Respondents.

(By Advocate Shri T.P.M. Ibrahim Khan, SCGSC for R.1-5)

The application having been heard on 8th March, 1996,  
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges, A6 order of transfer on  
several grounds. Ultimately he limited his submissions

to one ground only. He would submit that an employee serving in a 'difficult station' for two years can make a request for a choice station and that this benefit will be taken away by A6 transfer.

2. The transfer is made in public interest and has been necessitated by certain happenings at another station. Therefore, notwithstanding the order of transfer, it will be deemed that applicant would get the benefit of serving in a 'difficult station.'

3. Original Application is disposed of as aforesaid. No costs.

Friday this the 8th day of March, 1996.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

rv8/3

LIST OF ANNEXURE

1. Annexure A-6: True copy of the Order No. I(V)/  
95-S-STENO-GR-III/Kerala/17147 dt. 20.2.1996,  
issued by Govt. of India, News, Service, Division,  
All India Radio, New Delhi.

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